

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 150 of 1995

Monday, this the 20th day of February, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. G Sasidharan Pillai,  
Geetha Bhavan,  
Koivila PO,  
Kollam District. .... Applicant

By Advocate Mr. OV Radhakrishnan

Vs.

1. Sub Divisional Inspector of Post Offices,  
Karunagappally Sub Division,  
Karunagappally.

2. Senior Superintendent of Post Offices,  
Kollam Division,  
Kollam. .... Respondents

By Advocate Mr. Varghese P Thomas, Additional Central  
Government Standing Counsel

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

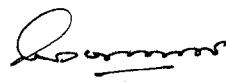
Applicant, a Casual Mazdoor who had been working as Extra Departmental Mail Carrier-cum-Messenger at the Thevalakkara Post Office, seeks a direction to consider him for regular appointment in an existing vacancy. He would submit that he had worked for two years and seven months. His services have been terminated now. According to him, by reason of A-1 order of the Director General of Posts dated 06-06-1988 he falls in a preferred category and preference must be extended to him, in the matter of regular appointment.

2. Additional Standing Counsel appearing for Government of India did not dispute the existence of A-1 or the

indication of preferences therein. In view of this, we direct respondents to consider the candidature of applicant for appointment as Extra Departmental Mail Carrier-cum-Messenger at Thevalakkara Post Office in the regular vacancy said to exist alongwith other candidates, granting him such preference as is due under A-1 order.

3. With these directions we dispose of the application.  
No costs.

Dated the 20th February, 1995



SP BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

ak/202

List of Annexure

Annexure A1: True copy of the letter No.17-141/88-EDC &  
Trg. dated 6-6-1988 of the Director  
General of Posts, New Delhi.